

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

29.

**C.P. (IB)/898(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.03.2024**

NAME OF THE PARTIES: Yashwant Lalchand Sangla

SECTION: 94(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Ms. Ashwini Gawde a/w Adv. Nashra Siddiqui i/b ASR & Associates, Ld. Counsel for the Personal Guarantor/Petitioner present. Ms. Maya Majumdar, Ld. Counsel for the Nirmal Ujjwal Bank, Objector/Financial Creditor present through VC. Adv. Abdul Basit Kudalkar i/b NDB Law, Ld. Counsel for the Union Bank of India present through VC.
2. Ld. Counsel for the Objector/Financial Creditor submits that they have filed IA before the registry which is under scrutiny.
3. List this matter for further consideration on **15.05.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)